

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1462/2020

This the 24th day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Kanwar Ahmad Bhat

.....Applicant
(Advocate:- Mr. S.A. Makroo-Not Present)

Versus

1. State of J&K and ors

.....Respondents.

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This TA (TA No.62/1462/2020) arises out of SWP No. 303/2019, wherein relief is claimed against J&K Khadi and Village Industries Board. This Tribunal does not have jurisdiction in respect of the employees of J&K Khadi and Village Industries Board. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**